GAZETTE

EXTRAORDINARY PUBLISHED BY AUTHORITY

No. 151(B) Imphal,

(SD)

Saturday,

August 24, 2002 (Bhadra

. 1924)

GOVERNMENT OF MANIPUR SECRETARIAT: LAW & LEGISLATIVE AFFAIRS DEPARTMENT

NOTIFICATION

Imphal, the 24th August, 2002

No. 2/28/2002-Leg/L.—The following Act of the Legislature, Manipur which received assent of the Governor on 20-8-2002 is hereby published in the Manipur-Gazette.

A. SUKUMAR SINGH, Secretary (Law), Govt. of Manipur.

The Manipur Liquor Prohibition (Amendment) Act, 2002 (Manipur Act No. 5 of 2002)

An

Act

to amend the Manipur Liquor Prohibition Act, 1991 (Manipur Act No. 4 of 1991).

BE it enacted by the Legislature of Manipur in the Fifty-third Year of the Republic of India as follows:—

- 1. Short title and commencement.—(1) This Act may be called the Manipur Liquor Prohibition (Amendment) Act, 2002.
- (2) It shall come into force on such date as the State Government may, by notification in the official Gazette, appoint.
- 2. Amendment of section 1:— In sub-section (2) of section 1 of the Manipur Liquor Prohibition Act, 1991, the following provisos shall be added, namely:—

"Provided that the State Government may, by notification in the official Gazette, withdraw this Act from any area of the State of Manipur in which it is

Provided further that when this Act is withdrawn from an area, anything done or any action taken before the withdrawal of this Act shall be deemed to have been done or taken under this Act as if this Act has not been withdrawn from such an area."

Printed at the Directorate of Pty. & Sty., Govt. of Manipur/310-C/24-8-2002.